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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

CIRCUIT BENCH AT LUCKNOW.

Registration (O.A.) No. 294 of 1989 (L)

Shanti Prasad Agarwal Applicant.

Versus

Union of India & others Respondents.

Hon'ble Justice K. Nath, V.C.
Hon'ble K.J. Raman, A.M.

This application, under Section 19 of the Administrative Tribunals Act, 1985, is for issue of an order to quash the order dated 9.8.1989, contained in Annexure 'III', placing the applicant under suspension in contemplation of disciplinary enquiry.

2. The learned counsel for the applicant, Sri P.N. Mathur, says that neither the applicant has been paid any subsistence allowance nor any charge-sheet has been served upon him. Dr. Dinesh Chandra, learned counsel appearing on behalf of the respondents, says that the orders for subsistence allowance had been passed and that a copy of the charge-sheet had been sent to the applicant which he refused to receive.

3. Be that as it may, the learned counsel for the respondents tenders to and the learned counsel for the applicant ^{who} accepts on behalf of the applicant a copy of the charge-sheet as well as a copy of the order for payment of subsistence allowance in Court today. Sri Mathur says that the order for payment of subsistence allowance deserves to be reviewed in view of the standing

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P-3

-: 2 :-

instructions of the Government, and that the papers which are purported to be used to sustain the charges have not been furnished to the applicant. It goes without saying that the papers have to be furnished in accordance with the rules and the circumstances of each case and the subsistence allowance matter has to be reviewed from time to time in accordance with the orders of the Government on the subject.

4. In view of the changed situation this application is disposed of as infructuous, but it is expected that the respondents will review the orders for payment of subsistence allowance in accordance with the rules and will also furnish to the applicant such documents which are referred to in the charge-sheet as early as possible, say within a month, in order to enable the applicant to file a reply to the charge-sheet.


MEMBER (A).


VICE-CHAIRMAN.

Dated: December 4, 1989.

PG.

ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE 204/89(L) of 19 89 (1)

NAME OF THE PARTIES

Smt. S. P. Agarwal Applicant

Versus

Union of India Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
A-1	Check list	2
A-2	Order Sheet	1
A-3	Judgement	2
A-4	Petition copy	1
A-5	Power	1
A-6	Amendments	1
B-1	Relief copy	1
B-2	Amendments	1
C-1	Adjoining application of D Choudhury	1

Cashed
Cashed the sum of Rs. 1/-

for consignment of Govt. letter
5/7/89

25/6/11
10/7/91
10/7/91

(R)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

19/10/89.

Registration No. 894 of 1989 (L).

APPLICANT(S) Shanti Prakash Agarwal

RESPONDENT(S) Union of India & Others

Particulars to be examined

Endorsement as to result of examination

1.	Is the appeal competent ?	Yes
2.	a) Is the application in the prescribed form ?	Yes
	b) Is the application in paper book form ?	Yes
	c) Have six complete sets of the application been filed ?	Two Sets Filed
3.	a) Is the appeal in time ?	Yes
	b) If not, by how many days it is beyond time ?	—
	c) Has sufficient cause for not making the application in time been filed ?	—
4.	Has the document or authorization Vakalatnama been filed ?	Yes
5.	Is the application accompanied by B.O./Postal Order for Rs.50/-	Yes
6.	Has the certified copy/copies of the order(s) against which the application is made been filed ?	Yes
7.	a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed ?	Yes
	b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	—
	c) Are the documents referred to in (a) above neatly typed in double space ?	Yes
8.	Has the index of documents been filed and paging done properly ?	Yes
9.	Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	Yes
10.	Is the matter raised in the application pending before any court of Law or any other bench of Tribunal ?	—

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<u>Particulars to be Examined</u>	<u>Endorsement as to result of examination</u>
11. Are the application/duplicate copy/spare copies signed ?	749
12. Are extra copies of the application with Annexures filed ? a) Identical with the Original ? b) Defective ? c) Wanting in Annexures Nos. _____ pages Nos. _____ ?	749 749 749
13. Have the file size envelopes bearing full addresses of the respondents been filed ?	749
14. Are the given address the registered address ?	749
15. Do the names of the parties stated in the copies tally with those indicated in the application ?	749
16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	749
17. Are the facts of the case mentioned in item no. 6 of the application ? a) Concise ? b) Under distinct heads ? c) Numbered consecutively ? d) Typed in double space on one side of the paper ?	749 749 749 749
18. Have the particulars for interim order prayed for indicated with reasons ?	749
19. Whether all the remedies have been exhausted.	749

dinesh/

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Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
31/10/89	<p><u>Hon' Mr. D.K. Agrawal, J.M.</u></p> <p>Shri J.N. Mathur, Counsel for the applicant and Dr. Dinesh Chandra counsel for the respondents are present. This application was filed on 19-10-89 with a notice to Standing counsel. The learned standing counsel states that instructions have not yet received. List this case on <u>4-12-89</u> for hearing on admission as well as on interim order.</p> <p style="text-align: right;">D.K. J.M.</p> <p>(sns)</p> <p><i>Mr. Dinesh 06/12/89</i></p> <p><i>Mr. Dinesh Chandra 6/12/89</i></p>	<p>CR Case is submitted to Admissions L 1/12/89</p>

Dinesh/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH,

LUCKNOW.

Deputy Registrar(J)

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT, 1985.O.A. NO. 894/89(2)

Shanti Prasad Agarwal.

....Applicant.

Versus

Union of India and others.

....Respondents.

I N D E X

<u>Sl. No.</u>	<u>Description of documents relied upon</u>	<u>Page Number</u>
1.	Application.1 to 9.
2.	Copy of the impugned order dated 9.8.1989. 10 to 11

Lucknow, Dated.

Oct. 19, 1989.

Shanti Prasad Agarwal
APPLICANT.

16.10.89

Through Counsel,

J. N. Mathur
(J. N. MATHUR)

Copies of the application (both compilations) have been received by Sri Dinesh Chandra, Standing Counsel.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
(Lucknow Bench)

Registration No. 294 of 1989 (L)

Shanti Prasad Agarwal, son of Sri Jagdish
Prasad Agarwal, (Deputy Director (Programmes),
Doordarshan Kendra) Lucknow, resident of IV/33,
Kendranchal, 'K' Sector, Aliganj, Lucknow.

.....Applicant.
Versus

1. Union of India through the Secretary,
Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi-110001.
2. Under Secretary, (Shri U.K. Bhattacharya)
Ministry of Information & Broadcasting,
Shastri Bhawan, New Delhi-110001.
3. Director General, Doordarshan, Mandi
House, New-Delhi 110001.
4. Director, ^{dar} Doordarshan, ^{dar} Mandi Bhawan, Kendra
Ashok Marg, Lucknow.

....Respondent.

PETITION UNDER SECTION 19, ADMINISTRATIVE
TRIBUNALS ACT, 1985 AGAINST ORDER OF
SUSPENSION.

The applicant respectfully submits the following
facts as provided by the Rules:-

Shanti Agarwal
16.10.1988

DETAILS OF APPLICATION:

1. Particulars of the applicant.

(i) Name of the applicant. Shanti Prasad Agarwal.
(ii) Name of father. Shri Jagdish Prasad Agarwal.
(iii) Age of the applicant. 51 years.
(iv) Designation and particular of the office (name and station) in which employed. Deputy Director (Programmes) Doordarshan Kendra. Lucknow.
(v) Office Address. Doordarshan Kendra 24, Ashok Marg, Lucknow - 226001.
(vi) Address for service of Notices. IV/33, Kendranchal, K, Sector, Aliganj Lucknow-226020

2. Particulars of the Respondent.

Respondent No. 1 (i) Shri P. Murari.
(ii) not known
(iii) not known.
(iv) Secretary.
Ministry of Information & Broadcasting Shastri Bhawan, New Delhi-110001.

Respondent No. 2

(i) Shri U.K. Bhattacharya
(ii) Not known.
(iii) Not known
(iv) Under Secretary
Ministry of Information & Broadcasting,
(Shastri Bhawan,
(New Delhi-110001
(v) As in (iv)
(vi) As in (iv)

Respondent No. 3

(i) Shri Shiv S. Sharma.
(ii) Not known.
(iii) Not known.
(iv) Director General.
Doordarshan, Mandi House New Delhi-10001.

(v) As in (iv)

(vi) As in (iv)

Respondent No. 4.

(i) Shri Vilayat Jafri.

(ii) Not known.

(iii) Not known.

(iv) Director,
Doordarshan Kendra,
24, Ashok Marg,
Lucknow-226001.

(v) As in (iv)

(vi) As in (iv)

3. Particulars of the order against which application is made.

(i) Order No- C-14011/4/89-Vig- Annexure No. 3.

(ii) Date 9.8.1989.

(iii) Passed by Sri U.K. Bhattacharya,

Under Secretary to the Government of India, Ministry of Information & Broadcasting, New Delhi.

4. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

5. Limitation.

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. FACTS OF THE CASE.

The facts of the case are given below:-

FACTS

(i) That the present application is directed against

the non-speaking order passed by the opposite party No. 2 by which the petitioner has been placed under suspension from 9.8.1989. The applicant is further aggrieved by the non-payment of subsistence allowance, the non-furnishing of a chargesheet and the non-appointment of an Enquiry Officer.

(ii) That the applicant was appointed in 1963 in Akashwani as a Transmission Executive and his services were transferred to Doordarshan in the year 1974. On 19.1.1978 the Ministry of Information & Broadcasting on recommendations of Union Public Service Commission appointed the applicant as an Assistant Station Director which is a General Central Service Group 'A' Gazetted Post, in Doordarshan. The letter of appointment of the applicant is ANNEXURE NO. 1 to this application.

(iii) That a perusal of Annexure 1 would show that the Appointing Authority of the applicant was the President of India and the President of India had acted upon the basis of the recommendations of the Union Public Service Commission. The letter of appointment was issued to the applicant by the Government of India through the Ministry of Information and Broadcasting which acted through its Under Secretary.

(iv) That subsequently the applicant was promoted to the post of Station Director (Ordinary Grade) on 8.12.1983. The order of promotion dated 8.12.1983 was also made on the direction of the President of India. A true copy of the said letter of promotion

is ANNEXURE NO. 2 to this application.

(v) That the applicant was posted in Lucknow in November, 1988 and at present is working as Deputy Director, (Programmes) at the Doordarshan Kendra, Lucknow.

(vi) That the work and conduct of the applicant has so far been satisfactory and he has been performing his duties with diligence and honesty and to the best of his ability.

(vii) That on 11.8.1989, the applicant was shocked when he was suddenly served with a copy of the impugned order dated 9.8.1989 by which the applicant was placed under suspension in contemplation of disciplinary proceedings. A true copy of the said order of suspension dated 9.8.1989 is ANNEXURE NO. 3 to this application.

(viii) That a perusal of Annexure 3 would show the following:-

- (a) the order of suspension was passed without the holding of a preliminary or fact-finding enquiry.
- (b) the order of suspension was a non-speaking one.
- (c) the order was passed by the Under Secretary in the Ministry of Information and Broadcasting, Government of India in the name of the President of India whereas only the Secretary of the Union of India could have made such an order;
- (d) it was mentioned that separate orders regarding

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16.10.1989

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subsistence allowance admissible to the applicant would be issued.

(ix) That the applicant being a member of the General Central Service Group A, the Central Civil Services (Classification, Central and appeal) Rules are applicable to him.

(x) That ~~this~~^{thus} subsistence allowance admissible to the applicant would be an amount equal to the leave salary which he would have drawn if he had been on leave on half average pay or on half pay, plus the dearness allowance calculated on the basis of such leave salary. It is submitted that no subsistence allowance has been paid to the applicant so far even though a period of over 2 months has elapsed from the date of the order of suspension.

(xi) That it is further submitted that no charge sheet has been served upon the applicant so far nor has any charge been communicated to the ~~applicant~~ applicant.

No Inquiry Officer has been appointed. After the impugned order of suspension which has been imposed as an arbitrary punishment upon the petitioner, the opposite parties have not cared to start any disciplinary proceedings against the applicant.

(xii) The impugned order of suspension (Annexure 3) is illegal and void ab initio and this petition is being filed on the following:-

Swami
16.10.1988

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G R O U N D S

(a) Because the Under Secretary is not the Appointing Authority of the applicant and has no jurisdiction to suspend the applicant;

(b) Because the suspension order is wholly arbitrary and not based on any reason, hence contrary to the imperatives of Article 14 of the Constitution of India.

(c) Because no subsistence allowance having been paid so far, the order is unenforceable;

(d) Because no charge-sheet having been given so far to the petitioner, the order is invalid.

(e) Because the order is non-speaking order without any prior fact-finding inquiry and also against the principles of natural justice, hence invalid.

7. RELIEFS SOUGHT.

In view of the facts mentioned in para 6 above the following reliefs are sought.

(a) That an order in the nature of certiorari may be issued quashing the impugned suspension order dated 9.8.1989 contained in Annexure 3.

(b) That an order in the nature of mandamus may be issued directing the Respondents to reinstate the petitioner in the same position as before with full benefits

and arrears of salary, allowances and perquisites of telephone etc.

(c) That costs of the petition may be allowed.

8. INTERIM ORDERS

It is prayed that pending decision of the petition, the operation of the suspension order dated 9.8.1989 contained in Annexure 3 may be stayed.

9. DETAILS OF REMEDIES EXHAUSTED.

The applicant submits that on 14.9.1989 he gave a representation to the Secretary, Ministry of Information and Broadcasting Shastri Bhawan New Delhi through proper channel wherein he prayed that the order for release of his subsistence allowance may be passed at the earliest. A true copy of the said representation is ANNEXURE NO. 4. to this application.

10. The applicant further declares that the matter regarding which this application has been moved is not pending before any other authority or Bench or Tribunal.

11. Particulars of Bank Draft/Postal Order in respect of the application fee.

1. Number of Indian Postal Order DD 4 793516
2. Name of the issuing Post Office Lalbagh, Lucknow.
3. Date of issue of Postal Order 16.10.1989.
4. Post Office at which payable. G.P.O. Lucknow.

12. DETAILS OF INDEX

An index in duplicate containing the details of the documents to be relied upon is enclosed

13. LIST OF ENCLOSURES

1. Copy of the Appointment letter to the Post of Assistant Station Director (3 pages)
2. Copy of the Appointment letter to the post of Station Director (3 pages)
3. Copy of the Ministry of I & B Order No.C-14011/4/89-Vig dated 9.8.1989 (2 pages)

16.10.1989 h-Copy of representation dated 14.9.1989

25/10

VERIFICATION

I, Shanti Prasad Agarwal, son of Shri Jagdish Prasad Agarwal aged about 51 years, working as Deputy Director (Programmes) residente of IV/33, Kendranchal, 'K', Sector, Aliganj, Lucknow-226020 do hereby verify that the contents of paras from 1 to 13 are true to my personal knowledge and belief and that I have not suppressed any material facts.

Lucknow, Dated.
Oct. 16, 1989.

Shanti Prasad Agarwal
(S.P.AGRAWAL) 16.10.1989
Applicant.

To

The Registrar,
Central Administrative Tribunal,
Lucknow Bench,
Lucknow.

No.C-14011/4/89-Vig.
Government of India
Ministry of Information & Broadcasting.
.....

10
R/12

New Delhi, the 9 August, '89.

ORDER

WHEREAS a disciplinary proceeding against
Shri S.P.Agarwal, Deputy Director (Programmes),
Doordarshan Kendra, Lucknow is contemplated;

NOW, THEREFORE, the President, in exercise
of the powers conferred by sub-rule (1)(a) of
Rule 10 of the Central Civil Services (Classification,
Control and Appeal) Rules, 1965, hereby places
the said Shri S.P.Agarwal under suspension with
immediate effect;

It is further ordered that during the
period that this order shall remain in force the
Headquarters of Shri S.P.Agarwal, Deputy Director
(Programmes), Doordarshan Kendra, Lucknow should
be Lucknow and the said Shri S.P.Agarwal shall
not leave the headquarters without obtaining the
previous permission of the undersigned.

(BY ORDER AND IN THE NAME OF THE PRESIDENT)

Sd/-

(U.K.BHATTACHARYA)
UNDER SECRETARY TO THE GOVT. OF INDIA
TELE : 387930

16.10.1989

ब अदालत धीमान् In the Central Administrative Tribunal
[वादी अपीलान्ट] महोदय
श्री का वकालतनामा
प्रतिवादी [रेस्पाइंट] 10

महोदय



का वकालतनामा

टिकट

वादी (अपीलान्ट)

Dr. Shanti Prasad Agarwal

Applicant -

बनाम

प्रतिवादी (रेस्पाइक्ट)

बनान
Union of India Jalle

sup-parts

न० मुकद्दमा

सन्

पेशी की तांत्रिकीयता

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अधिकार लिखे मुकद्दमा में अपनी ओर से धीरे लिखे गए अधिकारी का नाम और उनकी जाति वर्ग का नाम लिखें।

वकील

महोदय

एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही ब प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौठावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकद्दमा उठावे या कोई रूपया जमा करे या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकर को भेजता रहूंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह बकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर प्रियकाल
16.10.83.

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना सन् १६ ई०

स्वीकृत

दिनांक
स्वीकृत
~~Deepak~~ ~~Pardeepma~~

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH,

LUCKNOW.



Shanti Prasad Agarwal.

...Applicant.

Versus

Union of India and others.

...Respondents.

DOCUMENTS AND ANNEXURES REFERRED TO
IN THE APPLICATION.

1. ANNEXURE NO. 1. Photostat copy of the letter of appointment of the applicant.
2. ANNEXURE NO. 2. photostat copy of the letter of promotion of the applicant.
3. ANNEXURE NO. 3. Photostat copy of the suspension order of the applicant dated 9.8.1989.
4. ANNEXURE NO. 4. Photostat copy of the representation dated 14.9.89.

Lucknow, Dated.

Oct. 19, 1989.

APPLICANT. 16.10.89.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(Lucknow Bench)

1
10/10/89

Registration No. of 1989.

Shanti Prasad Agarwal.Applicant.

Versus

Union of India and others.Opposite parties.

ANNEXURE NO. 1.

(Photostat copy of the Letter of appointment
of the applicant is annexed herewith)

Shanti Prasad Agarwal
16.10.1989

2
REGISTERED A/D
IMMEDIATE

No. 5/21/78-B(A)
GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING

NEW DELHI, the 19 January, 1978.

Shri S.P. Agarwal,
Transmission Executive,
Doordarshan Kendra, (Amritsar),
Akashvani Bhawan, New Delhi-110001.

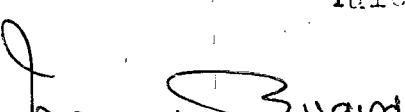
SUBJECT: Appointment to a temporary post in the cadre of
Assistant Station Director in the ~~All India Radio~~
Doordarshan.

Sir,

With reference to your application to the Union Public Service Commission for the post of Assistant Station Director in All India Radio, I am directed to say that on the recommendation of the Union Public Service Commission, the President is pleased to offer you a temporary appointment to a post in the cadre of Assistant Station Director in ~~All India Radio~~ Doordarshan on the following terms and conditions:-

- i) The post is General Central Service, Group 'A' (Gazetted) and carries the scale of pay of Rs. 900-40-1100.EB-50-1400. Your initial pay will be fixed in this scale in accordance with the rules and orders of Government for the time being in force. You will also be entitled to draw allowances at the rates admissible under, and subject to the conditions laid down, in rules and orders governing the grant of such allowances in force from time to time.
- ii) Your appointment is purely temporary until further orders and will not confer any title to permanent employment.
- iii) You will be on probation for two years from the date of appointment. The period of probation may be extended at the discretion of the appointing authority. If the work or conduct during the period of probation is such as to show that you are unlikely to become an efficient Officer of the cadre of Assistant Station Director, you may be reverted to the substantive post, if any, on which you may hold lien. After the satisfactory completion of the probation, you will have no claim for substantive appointment to the cadre of Assistant Station Director and will continue in an officiating capacity and confirmed as and when permanent vacancies in that cadre become available in accordance with the rules in force.

.....2/-


B. Jain
16.10.1988

satisfy the above condition and desire to be exempted from the operation of the above mentioned rule for any special reasons, you should make a representation in writing in this behalf immediately. The offer of appointment would, in that case, be treated as cancelled, and a further communication will be sent to you in due course, if upon consideration of your representation it is decided to offer you a temporary appointment in the cadre of Assistant Station Director.

ix) You will be liable to transfer at any time to Service under Public Corporation, if formed, and that on such transfer you will be liable to conditions of Service to be laid down for the employees of that Corporation.

x) If any declaration given or information furnished by you proves to be false or if you are found to have wilfully suppressed any material information, you will be liable to removal from service and such other action as Government may deem necessary.

2. In case you accept the offer of appointment on the above terms and conditions, you are requested to intimate your acceptance to this Ministry as well as to the Director General, ~~xxxxxxxxxxxx~~/Doordarshan, New Delhi to whom a copy of this letter is also being sent. The place of posting will be intimated to you by the Directorate General, ~~xxxxxxxxxxxx~~/Doordarshan.

If your acceptance is not received within a fortnight of the date of issue of this letter, or if after acceptance, you fail to report for duty to the Station Director, etc. concerned according to the directions of the Director General, ~~xxxxxxxxxxxx~~/Doordarshan, this offer will be treated as cancelled.

Yours faithfully,

(M.L. Tandon)

Under Secretary to the Government of India
Tele: 384896

16.10.1988

4/-

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RE/13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

(Lucknow Bench)

Registration No. of 1989

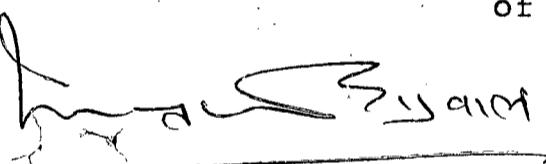
Shanti Prasad Agrawal.Applicant.

Versus

Union of India and others.Opposite Parties

ANNEXURE NO. 2.

(Photostat copy of the letter of promotion
of the applicant is annexed herewith)


16.10.1985

No. 22012/2/93-B(A)
Government of India
Ministry of Information & Broadcasting

Now Delhi-1, the 6th Dec., 1983.

ORDER No. 24/83-B(A)

The President is pleased to appoint the following Officers in the cadre of Assistant Station Director in All India Radio/Doordarshan to officiate in the cadre of Station Director (Ordinary Grade) in All India Radio/Doordarshan with effect from the date they assume charge until further orders and post them at the Stations/Kondras indicated against their names.

<u>S.No.</u>	<u>Name of the Officer</u>	<u>Present Posting</u>	<u>New Posting</u>	<u>Remarks</u>
1.	Shri R.N. Pillai	Station Director, AIR, Calicut. (A.I.R.)	Station Director, AIR, Cuddapah.	Against vacant post.
2.	Sh. S.P. Agarwal	Assistant Station Director, DDK Jalandhar.	Controller of Programmes (Commercial) DG : DD.	Vice Sh. J.N. Kamalapur, posted at DDK, Bangalore.
3.	Shri S.P. Tandon	Assistant Station Director, AIR, Lucknow.	Station Director, AIR, Aizwal.	Vice Sh. K.P.K. Nambiar, transferred.
4.	Smt. M.S. Rugmini	Assistant Planning Officer (Prog.), DG : AIR.	Station Director, AIR, C.B.S., Delhi.	Vice Sh. B.K. Dogra, transferred.
5.	Shri K.P. Do	Assistant Station Director, AIR, Kursoong.	Station Director, AIR, Kursoong.	Vice Sh. P.K. Singson, transferred.
6.	Sh. J.M. Kaushik	Assistant Station Director, DDK, Bombay.	Dy. Director, DDK, Bombay.	Against existing vacancy.
7.	Shri R.K. Agarwal	Assistant Director of Programmes (Policy), DG : A.I.R., Delhi.	Station Director, AIR, Port Blair.	-do-

2. The Officers listed in para 1 above will be on probation for a period of two years with effect from the date they assume charge of their respective posts.

3. The President is also pleased to order the following transfers in the Cadre of Station Directors (Ordinary Grade)/Station Director (Selection Grade), All India Radio/Doordarshan with immediate effect until further orders :-

.....2/-

16.10.1983

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14.	Sh. K. Tlanthanga	Station Director, AIR, Dibrugarh.	Station Director, AIR, Kohima	Against vacant post.
15.	Sh. P.K. Singson	Station Director, AIR, Kurseong.	Station Director, AIR, Dibrugarh.	Vice Sh. K. Tlanthanga, transferred.
16.	Sh. S.N. Singh	Planning Officer (Programme), DG : AIR, New Delhi.	Dy. Director, External Services, New Delhi.	Against vacant post.
17.	Shri M.S. Bedi	Station Director, AIR, Gulbarga, (Head quarter at Delhi).	Director of Programmes CHOGM Cell, DG : AIR, New Delhi. - from 1.10.83 to 31.12.83.	Newly created post.
18.	Sh. J.N. Kamalapur	Controller of Progs., (Com.), DG : DD, Delhi.	Director, DDK, Bangalore.	Against a newly created post.

4. Smt. Bina Devi will be in the grade of Station Director (Selection Grade) (Rs.1500-3000) from the date, she assumes charge of the post of Station Director, AIR, Silchar and will be on probation for a period of two years.

J.L. Mathur

(J.L. Mathur)
Under Secretary to the Govt. of India
Tele : 334896

Copy forwarded to :-

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1. The DG: AIR (Sh. Harjit Singh, Dir. (A&F) (10 spare copies).
2. The DG: DD (Sh. P.K. Sinha, (Dir. P&T) (10 spare copies).
3. The Pay & Accounts Officer, IRLA Group, Min. of I&B, A.G.C.R. Building, I.P. Estate, New Delhi (10 spare copies).
4. Station Director, AIR, Calicut.
5. Station Director, DDK, Jalandhar.
6. Station Director, AIR, Lucknow.
7. Station Director, AIR, Kurseong.
8. Station Director, CBS, AIR, Delhi.
9. Station Director, AIR, Silchar.
10. Station Director, AIR, Calcutta.
11. Station Director, AIR, Jajpore.
12. Station Director, AIR, Indore.
13. Station Director, AIR, Aizwal.
14. Station Director, AIR, Ranchi.
15. Station Director, CBS, AIR, Calcutta.
16. Station Director, AIR, Naijibabad.
17. Station Director, AIR, Gorakhpur.
18. Station Director, AIR, Mathura.
19. Station Director, AIR, Dibrugarh.
20. Station Director, AIR, Cuddapah.
21. Station Director, AIR, Agartala.
22. Station Director, AIR, Port Blair.
23. Station Director, AIR, Kohima.
24. Station Director, AIR Siliguri.
25. Station Director, BDK, Bangalore.

.....4/-

16.10.1983

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

(Lucknow Bench)

Registration No. of 1989.

Shanti Prasad Agarwal.Applicant.

Versus

Union of India and others.Opposite Parties.

ANNEXURE NO.....3.

(Photostat copy of the suspension order dated
9.8.1989 of the applicant is annexed herewith)

16.10.89

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No. C-14011/4/89-Vig.
Government of India
Ministry of Information & Broadcasting.

New Delhi, the 9 August, '89.

ORDER

WHEREAS a disciplinary proceeding against
Shri S.P. Agarwal, Deputy Director (Programmes),
Doordarshan Kendra, Lucknow is contemplated;

NOW, THEREFORE, the President, in exercise
of the powers conferred by sub-rule (1) (a) of
Rule 10 of the Central Civil Services (Classification,
Control and Appeal) Rules, 1965, hereby places
the said Shri S.P. Agarwal under suspension with
immediate effect;

It is further ordered that during the
period that this order shall remain in force the
Headquarters of Shri S.P. Agarwal, Deputy Director
(Programmes), Doordarshan Kendra, Lucknow should
be Lucknow and the said Shri S.P. Agarwal shall
not leave the headquarters without obtaining the
previous permission of the undersigned.

(BY ORDER AND IN THE NAME OF THE PRESIDENT)

(Sd/-)

(U.K. BHATTACHARYA)
UNDER SECRETARY TO THE GOVT. OF INDIA
TELE: 387930

U.K. Bhattacharya
(16.10.1989)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH,

LUCKNOW.

Shanti Prasad Agarwal.

....Applicant.

Versus

Union of India and others.

....Respondents.

ANNEXURE NO.....4.

(Photostat copy of the representation of the
applicant is annexed herewith)

Shanti Prasad Agarwal
(6.10.1988)

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The Secretary,
M/o Information & Broadcasting,
Shastri Bhawan,
New Delhi.

(Through Proper Channel)

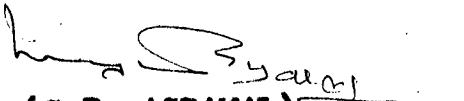
Sir,

This is with reference to your order No. 14011/4/89-Vig. dated 9.8.1989 placing me under suspension under rule 10(1)(a) of CCA (CCA) Rules, 1965 as there is a disciplinary proceeding contemplated against me.

In this order, it was mentioned that the orders for subsistence allowance will issue separately. I have come to know that these orders have not been issued till now. I shall be grateful if the orders for subsistence allowance are issued now at the earliest possible so that I and my family are not put to any hardship at the occasion of festivals next month.

Thanking You,

Yours faithfully,


(S.P. AGRAWAL) ^{14/9/89}
Deputy Director (Prog.)
(Under Suspension)
BBK, Lucknow.

(Camp Delhi)

Address for correspondence:-

IV/33 KENDRANCHAL,
'K' Sector, Aliganj,
LUCKNOW-226020.

D.G. Doordarshan Office
14/9/89


16.10.88.